1	2	3	4
6.	Sh. Mahinder Singh & Smt. Harjeet Kaur	Sh. Ravinder Singh Kohli & Sh. Jatinder Singh Kohli Sons. of late Sh. Mahinder Singl	Succession (after death)
29 :	Smt. Manmohini Sethi	Smt. Tejinder Kaur (real sister)	By way of Gift.
47	Sh. Hardial Singh and Rajinder Singh	Smt. Rajinder Kaur (1/2 Share) after the death of her husband Late Sh. Rajinder Singh,	Succession.
46	Sh. G.L. Gulati	Smt. Alpana Gulati and her daughter after the death of one son of the original allottee.	-do-
54	Sh. Dr. B.K. Sikand	Smt. Meera Sikand and Mrs. Harjeet Sikand (real daughters -in-laws of the deceased)	Through will (duly provated)
81	Smt. Vinceta Kumar	Sh. Pradeep Kumar Sarin (Son).	Succession
56	Major Dalip Singh	Smt. Raminder Kaur (wife)	-do-
57	Sh. Trilochan Singh	Sh. Prit Pal Singh (son)	Through 'will'
65	Sh. G.P. Sethi & Smt. Harinder Kaur	Sint. Narinder Kaur (wife)	Succession
8	Sh. H.S. Sethi	Smt. Jaswant Kaur (wife) & Sh. H.S. Sethi (son)	Through'will'
75	S. Trilochan Singh	Smt. Narain Kaur Kohli & Manmohan Kholi (wife & son)	Succession
76	Sh. Kirat Singh Bhatia	Smt. Surjit Kaur (wife)	-do-
18	Sh. Kanwar Jit Singh & Sh. Kanwal Jit Singh	Sh. Yoginder Raj	By way of sale/ succession.
13	Sh. Jagat Singh	Sh. Umar Jit Singh (son)	By way of Gift.

Premium/Capitation charged by Group

2161. SHRI O. RAJGOPAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

Government are aware (a) whether that the Cooperative Group Housing Societies (old and new) in Delhi were are charging Premium Equalisation Charges Capitation Fee for enrolling members;

- (b) if so, whether this practice is per-Housing Societies for enrolling members missible under the bye laws, Rules and
 - (c) if not permissible, whether the Registrar, Co-operative Soc eties. would be directed to look into the matter and issue-orders for refund of the amount to the Claimants;
 - (d) whether rates of premium Equalisation charges Capitation had been fixed by Government or the Registrar; and

(e) how many disputes had been referred for Arbitration during the last three vears? by the authorities ance obtained from mission; and

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RE-SOURCES (SHRI P. K. THUNGON) : (a) Yes, Sir. The office of the Registrar of Cooperative Societies has reported that it is fact that some societies are charging equalisation charges from persons seeking enrolment at a belated stage.

- (b) There is no specific provision or prohibit on under the Delhi Coop. Societies Act and Rules or the Bye-laws of the society. Equalisation charges, wherever levied, have the approval of the Managing Committee General Body of the society.
- (c) and (d) Question does not arise in view of reply at 'b' above.
- (e) Registrar of Cooperative Societies has stated that it is not possible to give number of such disputes referred for arbitration during the last three years.

Massive Construction by Sadhu Vaswani Mission School, New Delhi

2162. SHRI G. Y. KRISHNAN: Will the Minister of URBAN DEVELOP-MENT be pleased to state:

- (a) whether the Sadhu Vaswani Mission School, Shantiniketan, New Delhi has now launched upon massive construction on this 2.5 acres land including the building of an auditorium with a capacity of 1000 persons;
- (b) whether there is any limit upto which this School can build covered area on this plot;
- (c) whether the large scale construction is going on which has been approved amenities.

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by the authorities concerned and clearance obtained from the Urban Arts Commission; and

(d) whether necessary infrastructure regarding water and power has been provided by the Municipal Corporation of Oelhi in this behalf and if so, to what extent and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RF-SOURCES (SHRI P. K. THUNGON) : (a) MCD have reported that alans for the construction of School building by Sadhu Vaswani Mission School at Shant niketan has been sanctioned hem. As per the sanctioned building Plan, the School building consists of lower ground floor, ground floor, second floor and floor and includes a multi-purpose hall having a floor area of 504 sq. mtrs. which can accommodate 3.36 persons at a time.

- (b) As reported by MCD, as against the permissible ground coverage at 33.33 per cent and FAR of 100, in terms of building bye-laws, 1933, the sanctioned ground coverage is 25.75 per cent with a FAR of 79.39.
- (c) MCD have reported that building plans were sanctioned in the year 1985 after obtaining clearance from the Delhi Urban Arts Commission and these Plans have been revalidated from time to time.
- (d) As reported by MCD, the school plot forms a part of the approved lay our Plan of Shantiniketan colony. The Building Deptt, of MCD approves the detailed building plans of such buildings and it is the responsibility of the owner management to obtain water and power connection from Delhi. Water Supply and Sewage Disposal Undertaking and DESU respectively. MCD does not provide these amenities.